CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. NO. 216/1998 M.A. NO. 2258/1998 in O.A. NO. 60/1992



New Delhi this the 3rd day of February, 1999.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Dy. Commissioner of Police (Traffic),
Police Headquarters,
New Delhi. ... Applicant

(By Shri Anil Singhal for Shri Anoop Bagai, Advocate)

-Versus-

H.C. Rajbir Singh ... Respondent

(By Shri Shyam Babu, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

This review application has been filed on 26.10.1998 for reviewing an order made on 14.8.1992 in 0.A. No. 60/1992 by this Tribunal. There is thus a delay of more than six years in filing the review application. An application for condonation of delay has been filed which has been registered as M.A. No. 2258/1998. The ground stated for condoning the delay is that the respondents came to know of the decision of the Supreme Court in State of Rajasthan vs. B. K. Meena, reported in JT 1996 (8) SC 684 = 1996 (5) SLR SC 713 and on that basis the respondents were advised to move the Tribunal for making an application for review.

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- 2. The aforesaid decision of the Supreme Court was not in existence when O.A. No. 60/1992 was decided and, therefore, there was no question of overlooking that decision and on that basis there is no question to review the order. That would amount to entertaining an appeal by the Tribunal against its own order.
- 3. For these reasons, the application for condonation of delay is rejected and accordingly, the review application is also rejected as barred by time.

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(K. M. Agarwal) Chairman

(K. Muthukumar) Member (A)

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